

Where the insured named in the Scheduled hereto (hereinto called "The insured") has applied to Future Generali India Insurance Company Limited (hereinafter called "The Company") for the insurance hereinafter set forth in respect of the person as per schedule attached hereto (hereinafter called the insured person/s) and has paid to Company the premium herein stated for the insurance of the risks hereinafter specified occurring during the period stated in the Schedule.

The Insured Person is eligible to be covered under this policy from 18 years upto the age of 70 years. Dependent children can be covered from age 2 years to 25 years.

This Policy records the agreement between the Company and the Insured and sets out the terms of insurance and the obligations of each party.

Now this policy witnesseth that subject to the Terms, Provisions, Exclusions, Definitions and Conditions herein expressed or contained or hereon endorsed that Company will indemnify insured person as herein after mentioned.

- A.** If the Insured person shall sustain any bodily injury resulting solely and directly from Accident caused by outward, violent and visible means then the company shall pay to the insured the sum or sums hereinafter set forth that is to say:
- If such injury shall within one calendar year of its occurrence be the sole and direct cause of the death of an insured person the Capital Sum insured in Schedule hereto.
 - If such injury shall within one calendar year of its occurrence be the sole and direct cause of the total and irrecoverable loss of both eyes, or total and irrecoverable loss of use of two hands or two feet or one hand and one foot due to physical separation from the body, or for such loss of sight of one eye and such loss of use of one hand, one foot due to physical separation from the body, the Capital Sum Insured stated in the Schedule hereto.
 - If such injury shall within one calendar year of its occurrence be the sole and direct cause of the total and irrecoverable loss of sight of one eye or total and irrecoverable loss of use of a hand or foot due to physical separation fifty percent (50%) of the Capital Sum insured in Schedule hereto.
 - If such injury shall as a direct consequence thereof immediately, permanently, totally and absolutely disable the/ an insured person from engaging in being occupied with or giving attention to paid employment or occupation of any description whatsoever Capital Sum Insured in the Schedule hereto.

B. PROVISIONS

Provided always that the Company should not be liable under this policy for:

- Compensation under more than one of the foregoing clauses (a) (b) (c) or (d) in respect of the same injury or disablement of the Insured Person.
- Any payment in excess of Sum Insured under the policy during any one-year of insurance, for any one Insured person.
- Payment of compensation in respect of injury or disablement directly or indirectly arising out of or contributed to by or traceable to any disability existing on the date of taking of this policy.
- Provided also that the observance and fulfillment of the terms & conditions of this policy (which conditions and all endorsements hereon are to be read as of this Policy) shall so far as they relate to anything to be done or not to be done by the Insured and by the/an insured person specified in the scheduled hereto be a condition precedent to any liability of the Company under this policy.

C. Definitions

- Accident** means sudden, unforeseen and involuntary event caused by external, visible and violent means.
- Accidental Death** means death due to **Accident**.
- Adventure sports** are activities having high level of inherent danger. These activities often involve speed, height, a high level of physical exertion, and highly specialized gear such as racing on wheels or horseback, big game hunting, mountaineering, winter sports, skydiving, parachuting, scuba diving, riding or driving in races or rallies, mountain climbing, hunting or equestrian activities, rock climbing, pot holing, bungee jumping, skiing, ice hockey, aviation activities, ballooning, hand gliding, diving or under-water activity, river rafting, canoeing involving rapid waters, polo, yachting or boating.
- Bank Rate** means Bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due
- Capital Sum Assured** means the amount stated in the Schedule, which is the maximum amount, we will pay for claims made by insured persons in one policy period irrespective of the number of claims insured persons make or the number of years that You have had Personal Accident policy with Us.
- Condition Precedent** means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- Cover** means an insurance contract whether in the form of a policy or a cover note or a Certificate of Insurance or any other form as approved by the Authority to evidence the existence of an insurance contract.
- Day care centre** means any institution established for Day Care Treatment of Illness and / or injuries or a medical set-up within a Hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified Medical Practitioner AND must comply with all minimum criteria as under:-
 - has qualified nursing staff under its employment
 - has qualified Medical Practitioner/s in charge
 - has a fully equipped operation theatre of its own where surgical procedures are carried out
 - maintains daily records of patients and will make these accessible to the Insurance company's authorized personnel.
- Day Care Treatment** refers to medical treatment, and/or surgical procedure which is:
 - undertaken under General or Local Anesthesia in a Hospital/Day care centre in less than 24 hrs because of technological advancement, and
 - which would have otherwise required a Hospitalisation of more than 24 hours.
 Treatment normally taken on an out-patient basis is not included in the scope of this definition.
- Dependent Child** refers to a child (natural or legally adopted), who is financially dependent on the primary insured or proposer and does not have his / her independent sources of income.
- Disclosure to information norm** means the Policy shall be void and all premium paid hereon shall be forfeited to the Company in the event of misrepresentation, mis-description or non-disclosure of any material fact.
- Hazardous Activities** mean recreational or occupational activities which pose high risk of injury.
- Hospital** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act Or complies with all minimum criteria as under:
 - has qualified nursing staff under its employment round the clock;
 - has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - has qualified medical practitioner(s) in charge round the clock;
 - has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.
- Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - Acute condition** - Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery
 - Chronic condition** - A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 - It needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests.
 - it needs ongoing or long-term control or relief of symptoms.
 - it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - it continues indefinitely
 - it recurs or is likely to recur
- Injury/Accidental Bodily Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

16. **Insured Person** means whether in singular or plural means the person(s) who come within the description of Insured Persons stated in the Schedule, who are nominated by **You** from time to time and for whom premium has been paid.
17. **IRDAI** means the Insurance Regulatory and Development Authority of India.
18. **Medical Advice** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
19. **Medical expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
20. **Medical Practitioner** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of his license. The registered practitioner should not be the insured or close family members.
21. **Notification of Claim** means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
22. **Occupation** of Insured Persons as shown in the Schedule or as declared to Us in the Proposal.
23. **Permanent Total Disablement** means disablement which entirely prevents an Insured Person from attending to any Business or Occupation of any and every kind and which lasts 12 months and at the expiry of that period is beyond hope of improvement at the end of that period.
24. **Policy** means the complete documents consisting of the Proposal, Policy wording, Schedule and Endorsements and attachments if any.
25. **Policy Holder** means Organization stated in the Schedule.
26. **Policy Period** means the period commencing with the start date mentioned in the Schedule till the end date mentioned in the Schedule.
27. **Policy Year** means every annual period within the Policy Period starting with the commencement date.
28. **Pre-Existing Disease** means any condition, ailment or Injury or related condition(s) for which there were signs or symptoms, and / or were diagnosed, and / or for which Medical Advice / treatment was received within 48 months prior to the first Policy issued by the Insurer and renewed continuously thereafter
29. **Proposal form** means a form to be filled in by the prospect in written or electronic or any other format as approved by the Authority, for furnishing all material information as required by the insurer in respect of a risk, in order to enable the insurer to take informed decision in the context of underwriting the risk, and in the event of acceptance of the risk, to determine the rates, advantages, terms and conditions of the cover to be granted.
30. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
31. **Schedule** means that portion of the Policy which sets out Your personal details, the type of insurance cover in force, the period and the sum insured. Any Annexure or Endorsement to the Schedule shall also be a part of the Schedule.
32. **Surgery or Surgical Procedure** means manual and/ or operative procedure (s) required for treatment of an illness or injury, correction of deformities and defects, diagnosis and cure of diseases, relief of suffering or prolongation of life, performed in a hospital or day care center by a medical practitioner.
33. **Unproven/ Experimental treatment:** Unproven/ Experimental treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.
34. **We, Our, Us, Insurer** Future Generali India Insurance Company Limited
35. **You, Your, Yourself** The Policyholder shown in the **Schedule**

D. EXCLUSIONS

Standard exclusions applicable in all policies

The policy does not cover death, injury or disablement resulting from:

1. Service on duty with any Armed Force
2. Medical expenses or Surgery expenses
3. Intentional self-injury (including but not limited to the use or misuse of any intoxicating drugs or alcohol).
4. Accident while under the influence of alcohol or drugs.
5. Participation in an actual or attempted felony, riot, crime, misdemeanor or civil commotion.
6. Any Accident of which a contributing cause was the Insured Person's actual or attempted commission of, or willful participation in, an illegal act or any violation or attempted violation of the law or his resistance to arrest
7. Whilst engaging in Aviation or Ballooning or whilst mounting into, dismounting from or travelling in any balloon or aircraft other than as passenger (fare paying or otherwise) in any duly licensed standard type of aircraft.
8. Participating in motor racing or trial run as a driver, co-driver or passenger.
9. Curative treatments or interventions that the Insured Person carries out or have carried out on his body.
10. Pregnancy and childbirth, miscarriage, abortion or complications arising out of any of these.
11. War, invasion, acts of foreign enemies, hostilities (whether war be declared or not), civil war, commotion unrest, rebellion, revolution, insurrection, military or usurped power or confiscation or nationalization or requisition of or damage or under the order of any government or public authority.
12. Nuclear energy, radiation.
13. Any pre-existing disablement prior to the inception of the policy.
14. Venereal or sexually transmitted diseases, HIV (Human Immunodeficiency Virus) or HIV related illness including AIDS (Acquired Immune Deficiency Syndrome) and/ or mutant derivatives or variations however caused.
15. Whilst engaging in Adventure sports.
16. Whilst engaging in hazardous activity.
17. Any expense incurred which is not exclusively medical in nature/ Unproven or Experimental treatment of any description
18. Expenses incurred for emergency medical evacuation
19. Any claim caused by osteoporosis (porosity and brittleness of the bones due to loss of protein from the bones matrix) or pathological fracture (any fracture in an area where Pre-Existing Disease has caused the weakening of the bone) or chronic degenerative diseases if osteoporosis or bone disease or chronic degenerative diseases diagnosed prior to the commencement date of the Policy
20. Expenses incurred on neck belts, wrist bandages, walking sticks, abdomen belts, CPAP and any other similar external aid /devices, the use of which has been necessitated following an accident, unless specifically insured
21. Bodily Injury caused by or arising from terrorism, except in case where the policy holder is a victim of terrorist act and not abetting terrorism

E. CONDITIONS

1. Conditions precedent to the contract

- a. The observance and fulfillment of the terms & conditions of this policy (which conditions and all endorsements hereon are to be read as of this Policy) shall so far as they relate to anything to be done or not to be done by the Insured and by the/an insured person specified in the scheduled hereto be a condition precedent to any liability of the Company under this policy.
- b. You or the Insured Person should also not conceal, misrepresent intentionally or otherwise any fact or circumstance that we consider as material to acceptance of this insurance.

2. Conditions applicable during the contract

i. Addition and Deletion of members

- a. The new members of the Group Insurance Policy can be added at periodic intervals. However the insurance coverage for every member of the group insurance policy shall not exceed the maximum policy term.
- b. The Company may issue multiple group insurance policies in tranches to the Group Organizer, subject to minimum group size and maximum policy term, for providing insurance coverage to the new members on an ongoing basis.
- c. All members of the group will be issued a Certificate of Insurance giving the details of the benefits, important conditions and exclusions.

ii. Adjustment of Premium (Category Of Persons Insured)

- a. The Insured acknowledges that the premium payable hereon has been determined by reference to the Insured's estimate of the number of persons within a category of Insured, as stated in the Schedule. It is hereby agreed that during the Policy Period the Insured shall maintain a proper and contemporaneous record of the actual number of persons within such category, which record shall be available for inspection by the Company at any reasonable time.
- b. Within one month from the expiry of this Policy, the Insured shall provide the Company with a written record of the actual amount of actual number of persons within such category during the Policy Period and any information or supporting documentation in respect thereof that the Company may request. If the actual number of persons within such category ascertained after the expiry of this Policy shall differ from the Insured's estimate thereof, then:
 - (i) if the actual number of persons within such category exceeds the Insured's estimate of the same, the Insured shall pay to the Company any additional premium that the Company may determine by reference to the differential, or
 - (ii) if the actual number of persons within such category is less than the Insured's estimate of the same, the Company will reimburse the Insured by reference to the differential but subject to minimum retention of premium of 25%.

iii. Cancellation

- a. Cancellation will not be invoked by Us except on ground of fraud, moral hazard or misrepresentation.
- b. We may cancel this insurance by giving You at least 15 days written notice, and if no claim has been made then We shall refund a pro-rata premium for the unexpired Policy Period.
- c. If you wish to cancel this policy you should give us 15 days' notice in writing. We shall refund You, subject to no claims, balance premium after retaining premium as per the short term scale for the unexpired Policy Period as shown below:

Policy Period	% of annual rate
not exceeding 1 month	25%
not exceeding 3 months	40%
not exceeding 6 months	75%
not exceeding 9 months	90%
exceeding 9 months	100%

In case the Policy Period exceeds one year, this Policy may be cancelled by the Insured Person at any time by giving at least 15 days written notice to Us. We will refund You, subject to no claims, premium on a pro-rata basis by reference to the time period cover is provided, subject to a minimum retention of premium of 25%.

iv. Policy Period

- a. The Policy can be issued for a minimum tenure of 1 year.
- b. The Policy can be issued for a maximum term of up to 5 years or up to the loan period, whichever is less, in case of credit linked policies.

v. Portability

Members covered under any Group Janata personal accident policy of a non-life insurance company shall have the right to migrate from such a policy to an Individual Janata personal accident policy with the same insurer. For Group Janata personal accident policies, the individual member shall be given credit based on the number of years of continuous insurance coverage as per the Portability guidelines.

vi. Dispute Resolution

- a. Any dispute regarding the claim amount, liability otherwise being admitted, are to be referred to arbitration under the Arbitration & Conciliation Act 1996. The law of the arbitration shall be Indian law and the seat of the arbitration and venue for all the hearings shall be within India.
- b. If these arbitration provisions are held to be invalid, then all such disputes or differences shall be referred to the exclusive jurisdiction of the Indian courts.

vii. Compliance With Policy Provisions

Failure by You or the Insured Person to comply with any of the provisions in this Policy may invalidate all claims hereunder.

viii. Use Of Masculine Pronoun

A masculine personal pronoun as used in this Policy includes the feminine, wherever the context requires.

ix. Territorial Limits And Law

We cover Accidental Bodily injury sustained by the Insured Person during the Policy Period anywhere in the World (subject to the travel and other restrictions that the Indian Government may impose), but We will make payment within India and in Indian Rupees. The construction, interpretation and meaning of the provisions of this Policy shall be determined in accordance with Indian Law.

x. Communication

- a. You should send any communication meant to Us in writing to Our address shown in the Schedule.
- b. We will send any communication meant to You to Your address shown in the Schedule.
- c. We have agreed to issue this Policy based on the Occupation of the Insured Person that You have declared to Us while taking this Policy. If there is change in Occupation then You must tell Us in writing within 30 days of the change by filling a fresh Proposal form. If You do not do this, then this insurance will cease as far as that Insured Person is concerned from the date of change of Occupation.

3. Conditions when a claim arises

i. Claims Procedure

- a. If the Insured Person meets with an accidental bodily injury that may result in a claim, then
 - (i) You must immediately consult a Medical Practitioner and follow the medical advice and treatment that he recommends
 - (ii) You or someone claiming on your behalf must give us Notification of Claim in writing immediately and in any event within 30 days.
 - (iii) You must take reasonable steps to lessen the consequences of his bodily injury.
 - (iv) You or someone claiming on your behalf must promptly give us the documentation including claim form with necessary Medical Certificate and other information we ask for to investigate the claim or Our obligation to make payment for it.
 - (v) You must have yourself examined by our medical advisors if we ask for and such examination cost would be borne by us.
 - (vi) In case of Your death, someone claiming on your behalf must inform Us in writing immediately and send Us a copy of the necessary documents including Post Mortem report (if conducted), FIR , Death certificate, Police Panchanama or any other document that we ask for within 30 days.
 - (vii) In case of hardships faced by the insured or person claiming on behalf of the insured the conditions as specified under (b) and (f) will be waived for which the insured or anyone claiming on behalf has to justify delay with documentation.
- b. In case of a death claim under the policy the claim would be payable to the nominee whose discharge given in the Discharge form for the claim amount payable under the policy would be considered as full and final under the policy.
- c. In case policy is issued to an employer covering their employees the claim would be payable to the Insured (Employer) to whom the group policy has been issued and the discharge given by the insured (employer) in the discharge form would be considered as full and final under the group policy.
- d. We will send the discharge voucher with details of claim settlement.
- e. Insured/ Nominee will send the signed discharge voucher to Insurance Company, and we will send the cheque/ do an ECS transfer in name of insured/ Nominee.

ii. Settlement of Claim

- a. We will scrutinize the claims and flag the claim as settled/ Rejected/ Pending within the period of 30 days of the receipt of the last 'necessary' documents.
- b. Pending claims will be asked for submission of incomplete documents.

- c. Rejected claims will be informed to the Insured Person in writing with reason for rejection.
- d. We will make claim payment to you or the Insured Person who met with the Accident. Any payment we make in good faith in this way will be a complete and final discharge of our liability to make payment for the claim.
- e. We will make all claim payments in Indian rupees within India only.
- f. You or the Insured Person should not make any claim knowing it to be false or fraudulent in any way.
- g. You or the Insured Person should also not conceal, misrepresent intentionally or otherwise any fact or circumstance that we consider as material to acceptance of this insurance.
- h. If you or the Insured Person do so then the policy shall be void and all claims or payments due under it shall be lost.
- i. We will make payment of the amount due within 30 days from the date of receipt of last 'necessary' document. However, in the circumstances where a claim warrant an investigation in our opinion, we shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last 'necessary' document. In such cases, we shall settle the claim within 45 days from the date of receipt of last 'necessary' document.
- j. In case of delay in the payment, we shall be liable to pay interest at a rate 2% above the bank rate prevalent at the beginning of the financial year in which the claim is reviewed by us.
- k. We will make all claim payments in Indian rupees within India only.

iii. Claim Documents

The Insured / Insured Person or his / her legal representatives as the case may be, is required to submit the following documents while lodging a claim under the Policy. The documents mentioned below are an indicative list. Additional documents may be asked, if required, for specific claims. Photocopies of any document submitted must be attested by the Future Generali Branch Manager/ Gazetted Officer.

- a. Duly Completed Claim Form signed by Insured/ Nominee along with completely filled Attending Physician's Statement
- b. Photocopy of Policy Schedule or Certificate Of Insurance
- c. Copies of medical documents supporting the accidental injury and treatment taken related to the same
- d. For Physical Disabilities related with separation of limbs or complete loss of organs - Copy of Disability Certificate issued by Orthopedic Surgeon mentioning the type and percentage of disability.
- e. Original Investigation Reports and copies of reports, X - Ray films supporting the accidental injury. Post-Operative X-ray films, if any.
- f. Photographs of the Insured Person highlighting the injury / disability.
- g. Copy of FIR / MLC (if registered)/ Panchnama, wherever applicable
- h. Copy of Photo ID and Address Proof of Insured Member for whom Claim is lodged
- i. Copy of Death Summary, Treatment Papers & Investigation Reports, in case of Death Claim
- j. Copy of Death Certificate, in case of Death Claim
- k. Copy of Post Mortem / Viscera Report, in case of Death Claim
- l. Copy of Final Police Investigation Report, in case of Death Claim
- m. Photographs and Newspaper reports related to the accident, in case of Death Claim
- n. Original Discharge Summary of Hospital mentioning the date of admission, date of discharge, presenting complaints with duration, clinical condition, detailed line of treatment, final diagnosis and past medical and surgical history with duration, wherever applicable

4. Conditions for renewal of the contract

- a. This Policy may be renewed by mutual consent and in such event; the renewal premium, as per our renewal quote shall be paid to us on or before the date of expiry of the Policy or of the subsequent renewal thereof. The policy may be renewed on annual basis or up to a maximum term of 5 years or up to the loan period, whichever is less, in case it is credit linked
- b. The Policyholder shall throughout the period of insurance keep and maintain a record containing the names of all the insured persons. The Policyholder shall declare to the company any additions in the number of insured persons as and when arising during the period of insurance and shall pay the additional premium as agreed.
- c. It is hereby agreed and understood that, this insurance being a group policy availed by the Insured covering members, the benefit thereof would not be available to members who cease to be part of the group for any reason whatsoever.
Such members may obtain further individual insurance directly from the Company and any claims shall be governed by the terms thereof.
- d. The premium rates or loadings for the product would not be changed without approval from Authority. However the performance of the product will be reviewed annually and further pricing will be done on experience basis.



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Future Generali India Insurance Company Limited. IRDAI Regn. No. 132 | CIN: U66030MH2006PLC165287. Regd. and Corp. Office: Indiabulls Finance Centre, Tower 3, 6th Floor, Senapati Bapat Marg, Elphinstone, Mumbai – 400013. Call us at: 1800-220-233 | Fax No: 022 4097 6900 | Website: <https://general.futuregenerali.in> | Email: fgcare@futuregenerali.in. Trade Logo displayed above belongs to M/S Assicurazioni Generali - Societa Per Azioni and used by Future Generali India Insurance Co Ltd. under license.





Dear Customer,

At **Future Generali** we are committed to provide “**Exceptional Customer-Experience**” that you remember and return to fondly. We encourage you to read your policy & schedule carefully. We want to make sure the plan is working for you and welcome your feedback.

What Constitutes a Grievance?

A “Grievance/Complaint” is defined as any communication that expresses dissatisfaction about an action or lack of action, about the standard service/deficiency of service from Future Generali or its intermediary or asks for remedial action.

If you have a complaint or grievance you may reach us through the following avenues:

	Help-Lines	1800-220-233 1860-500-3333 022-67837800		E-mail	fgcare@futuregenerali.in
	GRO at each branch	Walk-in to any of our branches and request to meet the Grievance Redressal Officer (GRO)		Website	https://general.futuregenerali.in

What can I expect after logging a Grievance?

- We will acknowledge receipt of your concern within 3 business days
- Within 2 weeks of receiving your grievance, We shall revert to you the final resolution
- We shall regard the complaint as closed if We do not receive a reply within 8 weeks from the date of receipt of response

How do I escalate?

You can write directly to our **Customer Service Cell at our Head office:**

	Customer Service Cell	<p>Customer Service Cell Future Generali India Insurance Company Ltd. Corporate & Registered Office: 6th Floor, Tower 3, Indiabulls Finance Center, Senapati Bapat Marg, Elphinstone Road, Mumbai – 400013</p> <p><i>Please send your complaint in writing. You can use the complaint form, annexed with your policy. Kindly quote your policy number in all communication with us. This will help us to deal with the matter faster.</i></p>
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What should I do, if I face difficulty in registering a grievance?

While we constantly endeavor to promptly register, acknowledge & resolve your grievance, if you feel that you are experiencing difficulty in registering your complaint, you may register your complaint through the **IRDAI (Insurance Regulatory and Development Authority of India)**

Call center: toll free number (155255).

Register your complaint online at: <http://www.igms.irda.gov.in/>

Grievances of Senior Citizens:

We have established a separate channel to address the grievances of Senior Citizens. The concerns will be addressed to the Senior Citizen's channel for faster attention or speedy disposal of grievance, if any

Insurance Ombudsman:

If you are still not satisfied with the resolution to the complaint as provided by our **GRO**, you may approach the Insurance Ombudsman for a review. The Insurance Ombudsman is an organization that addresses grievances that are not settled to your satisfaction.

You may reach the nearest insurance ombudsman office. For ease of reference, the list of Insurance Ombudsmen offices is as mentioned below:

OFFICE OF THE OMBUDSMAN	CONTACT DETAILS	AREAS OF JURISDICTION
AHMEDABAD	Insurance Ombudsman Office of the Insurance Ombudsman 2 nd Floor, Ambica House, Nr. C. U. Shah College, 5, Navyug Colony, Ashram Road, AHMEDABAD-380014 Tel: 079-27545441/27546139 Fax: 079-27546142 E-mail: bimalokpal.ahmedabad@qbic.co.in	Gujarat, UT of Dadra & Nagar Haveli, Daman and Diu
BENGALURU	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Mangal Bldg., 2 nd Floor, Behind Canara Mutual Bldgs., No.4, Residency Road, Bengaluru-560025. Tel.: 080 - 22222049 E-mail: bimalokpal.bengaluru@qbic.co.in	Karnataka
BHOPAL	Insurance Ombudsman Office of the Insurance Ombudsman Janak Vihar Complex, 2 nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL-462023 Tel: 0755-2569201/9202 Fax: 0755-2769203 E-mail: bimalokpal.bhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Insurance Ombudsman Office of the Insurance Ombudsman 62, Forest Park, BHUBANESHWAR - 751009 Tel: 0674-2596455/2596003 Fax: 0674-2596429 E-mail: bimalokpal.bhubaneswar@qbic.co.in	Orissa
CHANDIGARH	Insurance Ombudsman Office of the Insurance Ombudsman S.C.O.No.101-103, 2 nd Floor, Batra Building, Sector 17-D, CHANDIGARH-160 017 Tel: 0172-2706468/2705861 Fax: 0172-2708274 E-mail: bimalokpal.chandigarh@qbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, UT of Chandigarh
CHENNAI	Insurance Ombudsman Office of the Insurance Ombudsman Fatima Akhtar Court, 4 th Floor, 453 (old312), Anna Salai, Teynampet, CHENNAI-600018 Tel: 044-24333668 /5284 Fax: 044-24333664 E-mail: bimalokpal.chennai@qbic.co.in	Tamilnadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
DELHI	Insurance Ombudsman Office of the Insurance Ombudsman 2/2 A, Universal Insurance Bldg. Asaf Ali Road, NEW DELHI - 110002 Tel: 011-23237539/23232481 Fax: 011-23230858 E-mail: bimalokpal.delhi@qbic.co.in	Delhi
GUWAHATI	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Nivesh, 5 th floor Nr. Panbazar Over bridge, S.S. Road, GUWAHATI-781 001 Tel: 0361-2132204/5 Fax: 0361-2732937 E-mail: bimalokpal.guwahati@qbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Insurance Ombudsman Office of the Insurance Ombudsman	Andhra Pradesh, Telangana and UT of Yanam - a

	6-2-46, 1 st Floor, Moin Court Lane, Opp. Saleem Function Palace, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD - 500004 Tel: 040-65504123/23312122 Fax: 040-23376599 E-mail: bimalokpal.hyderabad@gbic.co.in	part of UT of Pondicherry
JAIPUR	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Nidhi-II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur-302005. Tel : 0141-2740363 E-mail: bimalokpal.jaipur@gbic.co.in	Rajasthan
ERNAKULAM	Insurance Ombudsman Office of the Insurance Ombudsman 2 nd Floor, CC27/2603, Pulinat Building, Opp. Cochin Shipyard, M.G.Road, ERNAKULAM-682015 Tel: 0484-2358759/2359338 Fax: 0484-2359336 E-mail: bimalokpal.emakulam@gbic.co.in	Kerala, UT of (a) Lakshadweep, (b) Mahe - a part of UT of Pondicherry
KOLKATA	Insurance Ombudsman Office of the Insurance Ombudsman, 4 th Floor, Hindusthan Bldg., Annexe, 4, C.R. Avenue, KOLKATA - 700072 Tel: 033-22124346 / (40) Fax: 033-22124341 E-mail: bimalokpal.kolkata@gbic.co.in	West Bengal, Sikkim and UT of Andaman & Nicobar Islands
LUCKNOW	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Bhawan, Phase 2, 6 th Floor, Nawal Kishore Road, Hazratganj, LUCKNOW-226001 Tel: 0522-2231331/30 Fax: 0522-2231310 E-mail: bimalokpal.lucknow@gbic.co.in	Districts of U.P:- Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareilly, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajganj, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar
MUMBAI	Insurance Ombudsman Office of the Insurance Ombudsman Jeevan Seva Annexe, 3rd Floor, S.V.Road, Santacruz (W), MUMBAI - 400054 Tel: 022-26106928/26106552 Fax: 022-26106052 E-mail: bimalokpal.mumbai@gbic.co.in	Goa and Mumbai Metropolitan Region excluding Areas of Navi Mumbai & Thane
NOIDA	Office of the Insurance Ombudsman 4 th Floor, Bhagwan Sahai Palace, Main Road, Naya Bans, Sector-15, NOIDA – 201301 Tel: 0120-2514250/51/53 E-mail: bimalokpal.noida@gbic.co.in	Uttaranchal and the following Districts of U.P:- Agra, Aligarh, Baggpet, Bareilly, Bijnor, Budaun, Bulandshahr, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozabad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiram nagar, Saharanpur
PATNA	Office of the Insurance Ombudsman 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, PATNA – 800006 Tel: 0612-2680952 E-mail: bimalokpal.patna@gbic.co.in	Bihar and Jharkhand
PUNE	Office of the Insurance Ombudsman Jeevan Darshan Bldg., 3 rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, PUNE – 411 030 Tel: 020-41312555 E-mail: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane but excluding Mumbai Metropolitan Region

The updated details of Insurance Ombudsman are available on IRDAI website: www.irdai.gov.in on the website of General Insurance Council: www.generalinsurancecouncil.org.in, our website <https://general.futuregenerali.in> or from any of our offices

**FORM FOR
REQUEST / COMPLAINT / FEEDBACK / APPRECIATION**

I want to submit a Request Complaint Suggestion / Feedback Appreciation

Policy Type Motor Health Personal Accident Other _____

Policy Details Policy No. Claim No. Cover Note Health Card Existing Service Request

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Customer Name _____

Address _____

City: _____ Pin code: _____ Telephone No. : _____ Mobile No. : _____

Detailed Description _____

D	D	M	M	Y	Y	Y	Y
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 Date _____

Customer's Signature

You may submit the form to the Nearest Branch Office or mail it to our Customer Service Cell at:
 Customer Service Cell | Future Generali India Insurance Company Ltd.
 Registered and Corporate Office: Indiabulls Finance Centre, Tower 3, 6th Floor, Senapati Bapat Marg, Elphinstone, Mumbai – 400013.
 Website: <https://general.futuregeneralial.in> | Email: fgcare@futuregeneralial.in | Call us at: 1800-220-233 / 1860-500-3333 / 022-67837800

For office use only Service / Case #

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Comments _____
